

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
PRINCIPAL BENCH

(IB)-121(PB)/2017

IN THE MATTER OF:

Bank of Baroda

.....Petitioner

v.

Amrapali Silicon City Pvt. Ltd.

.....Respondent

SECTION : UNDER SECTION 7 of the IBC

Order delivered on 28.02.2018

Coram:

CHIEF JUSTICE (RTD.) M. M. KUMAR
HON'BLE PRESIDENT

SH. S. K. MOHAPATRA
HON'BLE MEMBER (TECHNICAL)

PRESENTS:

For the Petitioner(s): Mr. Bishwajit Dubey, Advocate of Bank of Baroda

Mr. Manmeet Singh, Mr. A. Robin Frey,
Ms. A. Anchayil, Advocates for Resolution Professional

For the Respondent(s): Mr. Vishnu Sharma, Ms. Anupama Sharma,
Ms. Gautami Budhapriya & Ms. Sonali Negi, Advocates
for Noida Authority

ORDER

Learned Counsel for the applicant states that in view of the order passed by Hon'ble the Supreme Court in Writ Petition (Civil) nos. 942/2017 and 8/2018, an appropriate application is required to be filed before Hon'ble the Supreme Court for taking leave to file the instant application. It has been stated that in the absence of leave of the Supreme Court, it would not be proper to seek any order. We accept the request.

Matter is adjourned to 19th March, 2018.


(M. M. KUMAR)
PRESIDENT


(S. K. MOHAPATRA)
MEMBER (TECHNICAL)